

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:3450
ANSWERED ON:16.03.2011
REPROCESSING OF SPENT FUEL
Bhujbal Shri Sameer ;Rane Dr. Nilesh Narayan

Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) whether spent fuel of the proposed Jaitapur Nuclear Power Plant is likely to be taken to another facility for reprocessing;
- (b) if so, the details thereof and the likely impact of this decision on the radio activity safety of the proposed plant;
- (c) the details of rehabilitation and compensation package already in place for the people affected by Jaitapur Nuclear Power Plant in Ratnagiri of Maharashtra;
- (d) whether the Government has received requests from various quarters for enhancement of the said package;and
- (e) if so, the details thereof alongwith the action taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PMO (SHRI V. NARAYANASAMY):

(a)&(b) There is no proposal of reprocessing spent fuel at the Jaitapur Nuclear Power Plant site. At site, spent fuel is stored safely only for an interim period to be later transported to a separate facility for reprocessing, strictly adhering to the regulatory guidelines for transport of radioactive materials. Therefore, this aspect has no impact of safety issues of the proposed nuclear power plant.

(c)to(e) An agreement on Rehabilitation Package has been signed between Nuclear Power Corporation of India Limited (NPCIL) and the Government of Maharashtra on 16th October 2010. The Rehabilitation Package for the Project Affected Persons (PAPs) includes, apart from compensation, rehabilitation grant; minimum lifetime pension for vulnerable persons; deserted women and shelter-less or destitute persons, providing `2 crore per affected village for civic amenities and facilities, and `25 lakh per village per year for maintenance with an escalation of this amount by 10% after every three years; provision of employment to one person from each Project Affected Family (PAF) or a lump sum one time compensation in lieu of employment; training of local people for improving their skills; provision of priority in contracts; scholarships to the wards of PAPs; and additional grant to scheduled tribe PAPs. A committee with the District Collector as Chairperson has been constituted by the Government of Maharashtra to determine additional compensation for the land acquired for the nuclear power plant.